## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

#### RAJYA SABHA

## **UNSTARRED QUESTION No. 1068**

#### **ANSWERED ON 15/12/2022.**

## **Uniform Civil Code by States**

#### 1068, DR. JOHN BRITTAS

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of the fact that some States are proceeding with the formulation of the Uniform Civil Code in respective States; and
- (b) if so, the response of Government thereto and the details thereof?

# A N S W E R MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

- (a) Yes, Sir.
- (b) Article 44 of the Constitution provides that the State shall endeavour to secure for the citizens a uniform civil code throughout the territory of India. Personal laws such as intestacy and succession; wills; joint family and partition; marriage and divorce, relate to Entry 5 of List-III-Concurrent List of the Seventh Schedule to the Constitution, and hence, the States are also empowered to legislate upon them.